

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 196/MP/2018**

**Coram:**

**Shri P.K.Pujari, Chairperson**

**Dr. M.K.Iyer, Member**

**Shri I.S.Jha, Member**

**Date of Order: 17<sup>th</sup> December, 2019**

**In the matter of**

Petition under Section 142 of the Electricity Act, 2003 for action against Respondent No.1 for continuous non-compliance with the order dated 20.6.2017 in Petition No. 124/MP/2017.

**And**

**In the matter of**

A. D. Hydro Power Ltd.,  
Bhilwara Towers, A-12,  
Sector 1, Noida-201301(UP)

**...Petitioner**

**Vs.**

1. Kanchanjunga Power Company Ltd.  
2. Himachal Pradesh Power Transmission Corporation Ltd. ...**Respondents**

**ORDER**

The Petitioner, A. D. Hydro Power Ltd., has filed the present Petition with the following prayers:

“(a) Admit the instant Petition;

(b) Direct Respondent No. 1 to clear outstanding dues in terms of the order of this Commission dated 20.6.2017.

(c) Direct Respondent No. 1 to continue to pay the charges.

(d) Impost penalty on the Petition as prescribed in Section 142 of the Electricity Act, 2003; and

(f) Impose costs on Respondent No. 1.”

2. The Petitioner vide its letter dated 11.12.2019 has submitted that the Commission has passed the order dated 17.10.2019 in Petition No. 209/MP/2017 filed by the Petitioner for determination of tariff for use of AD Hydro Power's dedicated transmission line. The Petitioner has submitted that it has challenged the Commission dated 17.10.2019 before the Appellate Tribunal for Electricity. Accordingly, the Petitioner has sought permission to withdraw the present Petition.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 196/MP/2018 is disposed of as withdrawn.

Sd/-  
**(I.S.Jha)**  
Member

Sd/-  
**(Dr. M.K.Iyer)**  
Member

Sd/-  
**(P.K.Pujari)**  
Chairperson